

DAMODARAM SANJIVAYYA NATIONAL LAW UNIVERSITY

# ONE DAY NATIONAL SEMINAR ON LAW AND MENTAL HEALTH

(Critical Issues in Mental Health Care Act 2017)

Organised by DSNLU On

7<sup>th</sup> March 2019 Venue

Moot Court Hall, DSNLU, Nyayaprastha, Sabbavaram, Visakhapatnam.

Email:slmh@dsnlu.ac.in

Website: www.dsnlu.ac.in

#### ABOUT DSNLU:

Damodaram Sanjivayya National Law University (DSNLU) is located at Sabbavaram, Visakhapatnam, Andhra Pradesh, India constituted by the DSNLU Act, 2008. It offers 5 year integrated B.A LLB. (Hons.) Course to eligible Undergraduate students based on the Common Law Admission Test by centralized admission process. The University offers postgraduate courses also, including the one-year LL.M. program , Ph.D and LL.D. programs. The university is housed at Nyayaprastha in Sabbavaram with 15.5 acres built up area in the first phase. The establishing Act of 2008 of the Andhra Pradesh Legislative Assembly (Act No. 32 of 2008), had provided the main campus at Visakhapatnam. The University is fully residential.

#### **ABOUT THE SEMINAR:**

"The profession of law and psychology share little in terms of how they conceptualize their subject matter – people". Some would tend to disagree with this statement, suggesting that Law and psychology are two separate fields; they are united by their interest in human behaviour. Psychology seeks to understand and explain human behaviour while law seeks to regulate human behaviour. With both fields making assumptions about what causes people to act the way they do.

Mental disorders are major cause of morbidity and mental disability and also it may account for increasing mortality. As revealed by Global Burden of Disease Report, mental disorders constitute 13% of total DALY (Disability Adjusted Life Years) and YLD (Years Lived with Disability). Depression is a leading cause of mental disorders. Previous reviews and research studies and reports show that 100 million persons in India are in need of systematic care. People with mental disorders are vulnerable to abuse and violation of their basic rights. Such abuse or violation may occur from diverse elements in society including institutions, family members, caregivers, professionals, friends, unrelated members of the community, and law enforcing agencies. This sets an imperative for a protective mechanism to ensure appropriate, adequate, timely, and humane health care services. Such protective mechanisms include legislative provisions and policies to ensure that the rights of this vulnerable group are protected. In the undeniable context that every society needs laws in various areas to maintain the wellbeing of its people, mental health care is one such important area that requires appropriate legislation. In India, laws pertaining to mental health include the Protection of Human Rights Act, 1993; Persons with Disability Act, 2016; The National Trust Act, 1999; Protection of Women from Domestic Violence Act, 2005; Protection of Children from Sexual Offences Act, 2012; the Mental Health Care Act, 2017. A prominent statutory legislation regulating narcotics which has an impact on mental health care is the Narcotic Drugs and Psychotropic Substances (NDPS) Act 1985. Some laws are not really laws at all; they are rules or policies that are quasi-legal and not binding. In the course of time, these may become binding. Some examples include the National Mental Health Policy 2017, the National Mental Health Program and National Program on Non-Communicable Diseases. The Mental Health Care Act 2017 provides for mental healthcare and services for persons with mental illness and to protect, promote and fulfil the rights of such persons during delivery of mental healthcare and services and for matters connected therewith or incidental thereto.

The seminar theme is interdisciplinary in the sense that it brings out the critical issues of the Mental Health Care Act of 2017 and it combines the approaches of psychologists, psychiatrist, legal professionals and academicians in the treatment of the persons with mental disabilities.

#### **SEMINAR OBJECTIVES:**

- 1. To provide a platform to legal educator's psychiatrists, psychologists, academicians, professionals and researchers for sharing knowledge and experience in dealing with the problems and perspectives of Mental Health from the view point of legal implications and provisions of the Mental Health Care Act 2017.
- 2. To throw light on the critical issues, case laws reflecting the violation of rights of the children with mental disabilities in the institutions and the community.
- To bring necessary modifications and amendments in the existing laws, the methods of treatment and rehabilitation of the patients.

#### **THEMES:**

- Promotion of Mental Health and Prevention of Mental Disorders under the Mental Health Care Act 2017
- 2. Legal issues relating to Treatment
- 3. Mental Health Laws and Rights
- 4. Legal Issues, rights for mental Health in Juvenile Justice
- 5. Legal Protection from Cruel, Inhuman and Degrading Treatment.
- 6. Emerging Trends in Mental Health
- 7. Conventions on the rights of persons with mental disability
- 8. Psychology of the child victims of sexual offences and abuse
- 9. Mental Health and delinquency

**Note:** In addition to above mentioned sub-themes, participants are free to explore new horizons and write their papers on any other related sub-themes reflecting their own scholarly interests.

#### **IMPORTANT DATES:**

- Deadline for Abstract Submission:
- Intimation of Selection of Abstract:
- Registration:
- Deadline for Full Paper Submission:
- Date of Seminar:

15<sup>th</sup>February, 2019. 18<sup>th</sup>February, 2019. 19<sup>th</sup> February, 2019. 3<sup>rd</sup> March, 2019. 7<sup>th</sup> March, 2019.

#### **REGISTRATION FEE:**

- \* Research Scholars and students: Rs 1,500/-
- \* Academicians & Professionals: Rs. 2,000/-
- \* Each of the co-authors needs to register separately.

### **SUBMISSION GUIDELINES:**

- The word limit for abstract is 300-500 words, in Times New Roman and the line spacing of 1.5.
- The abstract must be accompanied with the details of Author and co-author, along with the title of the paper (Name, Designation, Contact Details etc.,
- The abstract must be submitted on or before 15-02-2019
- The Selection of abstracts would be intimated on 18-02-2019
- The registration process for this Seminar shall be done only after the selection of the abstract.
- The full paper should be of 3000-5000 words (exclusive of Footnotes) and needs to be submitted on or before 3<sup>rd</sup> March 2019.
- The body of the submission must be in the Times New Roman, with 12 font size and single spacing.
- The Footnotes must be in Times New Roman, 10 Font Size and single line spacing.
- The margin of 1 inch in the paper is to be maintained throughout the paper.
- The citation style to be strictly followed is BLUEBOOK (19<sup>th</sup> Edn).
- All submissions must be made in .dox/docx format only.
- Any Non-Compliance with the prescribed guidelines would lead to prima facie rejection.
- Co-authorship is allowed up to two authors.
- Note: No part of the paper should have been published earlier nor should be it be under consideration for publication.
- All the submissions should be sent to <a href="mailto:slmh@dsnlu.ac.in">slmh@dsnlu.ac.in</a>
- Selected few papers will be published in a book with an ISBN number.

#### **MODE OF PAYMENT:**

The above-mentioned fees should be paid through DD or NEFT in favour The Registrar, DSNLU, Visakhapatnam payable at Andhra Bank.

Account Name: Registrar, DSNLU, VISAKHAPATNAM. State: Andhra Pradesh, PIN CODE: 530017, IFSC CODE: ANDB0002837, Branch: Waltair, MICR: 530011020, Branch Code: 000633, Account No: 283710100024089

#### **REGISTRATION LINK:**

https://docs.google.com/forms/d/e/1FAIpQLSfttUsPwPvwnXYXoKzYuapbX5f\_0foxCfHvw uzHplvLTl-wkw/viewform

#### **CHIEF PATRON**

### Hon'ble Justice C. Praveen Kumar

Chief Justice (Acting) of Andhra Pradesh High Court, Chancellor, DSNLU.

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Vice-Chancellor, DSNLU

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**Organizing** Committee

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(Critical Issues in Mental Health Care Act 2017)

7<sup>th</sup> March, 2019

**Registration Form** 

# **PARTICIPANT DETAILS**

Name (In Capitals):	·
Designation:	
Address:	
Mobile:	
E-Mail ID:	
Title of the paper:	
Registration Fee:	
Date:	

Signature

SPOT REGISTRATION IS ALSO ACCEPTED.